



2026:AHC:42666

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2873 of 2026

Smt. Sweety

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rupesh Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of writ of mandamus commanding to the respondent concern respondent to appreciate the hardship and problems of the petitioner and to ensure transfer of husband petitioner from District Moradabad to District Rampur, with liberty to file afresh, as according to him, the present petition has not properly been constituted.
2. Learned counsel for the respondents have no objection to the same.
3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 25, 2026
Ashu

(Vikas Budhwar,J.)